(12) Declaration of the Municipal Corporation of Delhi as competent authority under the Slum Areas (Improvement and Clearance) Act, 1956.

(13) Loan for developing unauthorised colonies.

(14) Exorbitant rates charged for *Nazul* land allocated for the Delhi Transport Undertaking and the Delhi Electric Supply Undertaking.

(15) Encroachment by Sadhus on land in Azad Park.

Action in pursuance of the discussions is being taken.

PAPERS LAID ON THE TABLE

FOURTH ANNUAL REPORT OF THE HIN-DUSTAN STEEL PRIVATE LIMITED FOR 1957-58 AND RELATED PAPERS

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH): Sir, I beg to lay on the Table, under subsection (1) of section 639 of the Companies Act, 1956, a copy of the Fourth Annual Report of the Hindustan Steel Private Limited for the year 1957-58, together with the Auditors' Report and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. *See* No. LT— 1303/59]

NOTIFICATIONS UNDER THE SEA CUSTOMS ACT, 1878

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table, under subsection (4) of section 43B of the Sea Customs Act, 1878, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue):—

(i) Notification G.S.R. No. **441** dated the 18th April 1959, publishing an amendment in Government Notification No. 296-Customs, dated the 6th December 1958.

(ii) Notification G.S.R. No. 442, dated the 18th April 1959, publishing further amendments in the Customs Duties Drawback (Brand Rates) Rules, 1958. (m) Notification G.S.R. No. 443, dated the 18th April 1959, publishing " an amendment in the Customs Duties Drawback (Fixed Rates) Rules, 1958.

on the Table

(iv) Notification G.S.R. No. **444**, dated the 18th April 1959, publishing further amendments in the Customs Duties Drawback (Brand Rates) Rules, 1958.

[Placed in Library, See No. LT-1392/59]

REFERENCE TO NOTICE FOR MOTION FOR PAPERS

SHRI MULKA GOVINDA REDDY (Mysore): Sir, I had given notice under rule 156 of a Motion for Papers regarding the closure of newspapers in Madras by the Express Papers Ltd.

MR. CHAIRMAN: You pass on the letter and you want me to give an answer immediately.

SHRI BHUPESH GUPTA (West Bengal): We do not want that, Sir. All that we want is that you should consider it. It may be taken up tomorrow.

THE ARMS BILL, 1958—Continued.

MR. CHAIRMAN: We get back to the Arms Bill. Mr. Gupta, you took twenty minutes yesterday. Try to conclude soon.

SHRI BHUPESH GUPTA (West Bengal): If I have disturbed you over this matter, I am sorry.

MR. CHAIRMAN: Disturbed me over what matter?

SHRI BHUPESH GUPTA: I am sorry, Sir.

SHRI H. P. SAKSENA (Uttar Pradesh). These are daily occurences.

SHRI BHUPESH GUPTA: Now, let me come to the Arms Bill, Sir.